

MC No. 416 of 2013  
IN WP(C) No. 385 of 2013

30.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 385 of 2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
30.05.14

MC No. 417 of 2013  
IN WP(C) No. 388 of 2013

30.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 388 of 2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
30.05.14

MC No. 418 of 2013  
IN WP(C) No. 386 of 2013

30.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 386 of 2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
30.05.14

MC No. 419 of 2013  
IN WP(C) No. 387 of 2013

30.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 387 of 2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
30.05.14

MC No. 507 of 2012  
IN WP(C) No. 356 of 2012

30.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 356 of 2012.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
30.05.14

WP(C) No. 356 of 2012

30.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri S Thapa, counsel for  
the petitioners. List after two weeks for hearing.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
30.05.14

WP(C) No. 385 of 2013

30.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Ms R Dutta, Advocate, present for the petitioner.

Smti T Yangi, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is  
allowed further two weeks' time to file rejoinder affidavit.

List after two weeks.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
30.05.14

WP(C) No. 386 of 2013

30.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Ms R Dutta, Advocate, present for the petitioner.

Smti T Yangi, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is  
allowed further two weeks' time to file rejoinder affidavit.

List after two weeks.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
30.05.14



WP(C) No. 387 of 2013

30.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Ms R Dutta, Advocate, present for the petitioner.

Smti T Yangi, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is  
allowed further two weeks' time to file rejoinder affidavit.

List after two weeks.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
30.05.14

WP(C) No. 388 of 2013

30.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Ms R Dutta, Advocate, present for the petitioner.

Smti T Yangi, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is  
allowed further two weeks' time to file rejoinder affidavit.

List after two weeks.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
30.05.14

**MC No. 305 of 2013 in**  
**WA No. 35 of 2013**

**30.05.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE SR SEN**

In view of the order of the date passed in WA No. 35 of 2013 no further order needs to be passed in this Misc. Case No. 304 of 2013 which stands disposed of.

**JUDGE**  
**(Hon'ble Mr Justice SR Sen)**

**CHIEF JUSTICE**

V Lyndem

**WA No. 8 of 2014**

**30.05.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE SR SEN**

Adjourned at the request of Shri SC Shyam, counsel for  
the appellant. List after three weeks for hearing.

**JUDGE  
(Hon'ble Mr Justice SR Sen)**

**CHIEF JUSTICE**

V Lyndem

**WA No. 11 of 2014**

**30.05.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE SR SEN**

Shri AK Bhattacharya, Advocate, present for the appellants.

Shri. R Jha, Advocate, present for the private respondent No. 1.

Argument (not concluded).

List on 20.06.2014 for further hearing.

**JUDGE  
(Hon'ble Mr Justice SR Sen)**

**CHIEF JUSTICE**

V Lyndem

**WA No. 14 of 2014**

**30.05.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE SR SEN**

Shri A Khan, Advocate, present for the appellants.

Shri. R Mazumdar, Advocate, present for the respondents.

Adjourned at the request of Shri A Khan, counsel for the appellants. List after three weeks for hearing.

**JUDGE  
(Hon'ble Mr Justice SR Sen)**

**CHIEF JUSTICE**

V Lyndem

**WA No. 15 of 2014**

**30.05.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE SR SEN**

Shri A Khan, Advocate, present for the appellants.

Shri. R Mazumdar, Advocate, present for the respondents.

Adjourned at the request of Shri A Khan, counsel for the appellants. List after three weeks for hearing.

**JUDGE  
(Hon'ble Mr Justice SR Sen)**

**CHIEF JUSTICE**

V Lyndem

**WA No. 16 of 2014**

**30.05.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE SR SEN**

Shri A Khan, Advocate, present for the appellants.

Shri. R Mazumdar, Advocate, present for the respondents.

Adjourned at the request of Shri A Khan, counsel for the appellants. List after three weeks for hearing.

**JUDGE  
(Hon'ble Mr Justice SR Sen)**

**CHIEF JUSTICE**

V Lyndem



**WA No. 17 of 2014**

**30.05.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE SR SEN**

Shri A Khan, Advocate, present for the appellants.

Shri. R Mazumdar, Advocate, present for the respondents.

Adjourned at the request of Shri A Khan, counsel for the appellants. List after three weeks for hearing.

**JUDGE  
(Hon'ble Mr Justice SR Sen)**

**CHIEF JUSTICE**

V Lyndem

**WA No. 18 of 2014**

**30.05.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE SR SEN**

Shri A Khan, Advocate, present for the appellants.

Shri. R Mazumdar, Advocate, present for the respondents.

Adjourned at the request of Shri A Khan, counsel for the appellants. List after three weeks for hearing.

**JUDGE  
(Hon'ble Mr Justice SR Sen)**

**CHIEF JUSTICE**

V Lyndem

**WA No. 19 of 2014**

**30.05.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE SR SEN**

Shri A Khan, Advocate, present for the appellants.

Shri. R Mazumdar, Advocate, present for the respondents.

Adjourned at the request of Shri A Khan, counsel for the appellants. List after three weeks for hearing.

**JUDGE  
(Hon'ble Mr Justice SR Sen)**

**CHIEF JUSTICE**

V Lyndem

**WA No. 20 of 2014**

**30.05.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE SR SEN**

Shri A Khan, Advocate, present for the appellants.

Shri. R Mazumdar, Advocate, present for the respondents.

Adjourned at the request of Shri A Khan, counsel for the appellants. List after three weeks for hearing.

**JUDGE  
(Hon'ble Mr Justice SR Sen)**

**CHIEF JUSTICE**

V Lyndem

**WA No. 21 of 2014**

**30.05.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE SR SEN**

Shri A Khan, Advocate, present for the appellants.

Shri. R Mazumdar, Advocate, present for the respondents.

Adjourned at the request of Shri A Khan, counsel for the appellants. List after three weeks for hearing.

**JUDGE  
(Hon'ble Mr Justice SR Sen)**

**CHIEF JUSTICE**

V Lyndem

**WA No. 31 of 2014**

**30.05.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE SR SEN**

Shri A Khan, Advocate, present for the appellants.

Shri. R Mazumdar, Advocate, present for the respondents.

Adjourned at the request of Shri A Khan, counsel for the appellants. List after three weeks for hearing.

**JUDGE  
(Hon'ble Mr Justice SR Sen)**

**CHIEF JUSTICE**

V Lyndem